

Shri Asoka Mehta: I have not the slightest objections, and let us not have any fertiliser produced in the country, but I do not know how that will solve the food problem. I do not see the connection between the two statements made by the hon. Member.

Shri Jyotirmoy Basu: May I know whether there was a proposal to start a fertiliser plant under the co-operative sector and for this purpose Government have been negotiating with the American Co-operative League, and if so, the terms and conditions that they have been negotiating with the American Co-operative League?

Shri Asoka Mehta: These discussions are going on, and when the discussions are over, we shall place the terms and conditions before the House.

श्री प्रेम चन्द दर्मा : भारत में जितने फर्टिलाइजर के कारखाने हैं उनकी जितनी क्षमता है वह पूरी प्रयोग में क्यों नहीं लाई जा रही है ? मंत्री महोदय ने कहा है कि आगे भी नए कारखाने बनने वाले हैं। मंत्री महोदय ने नंगल फर्टिलाइजर फैक्ट्री का और सिन्धी का जिक्र किया है और बताया है कि वहां त्रिजली का दिक्कत महसूस की गई थी या गन्धक की दिक्कत महसूस की गई थी। मैं जानना चाहता हूँ कि इस बात की क्या गारंटी है कि जो नए कारखाने आप करौड़ों रुपये लगा कर बनाएंगे उन कारखानों में इस तरह की दिक्कतें पेश नहीं आएंगी और जो मशीनरी है वह बेकार नहीं पड़ी रहेगी ? मैं जानना चाहता हूँ कि जब आप नए कारखाने लगायेंगे तो क्या इस बात का भी ध्यान रखेंगे कि ऐसी दिक्कतें पेश न आयें और मशीनरी काम में आए और ये कारखाने ठीक तरह से चलें ?

Shri Asoka Mehta: Because of severe drought, there is great inadequacy of water and as a result of that, power is not available. I do not know what safeguards can be provided. Droughts are things that occur infrequently and we have got to take them in our stride. This has not been a normal situation and I hope

in future such situations will not emerge.

श्री मधु लिसये : माचं महीने के अन्त में मंत्री महोदय ने यहां घोषणा की थी कि भविष्य में जितने फर्टिलाइजर के कारखाने बनाये जायेंगे वे हमारे देश में जो नाफता तैयार होता है उसके आधार पर बनाये जायेंगे। बाद में कुछ नीति परिवर्तन की बात आई। मैं जानना चाहता हूँ कि क्या इस नीति परिवर्तन के बारे में वारह अगस्त के पहले उन सदन के सामने वह निवेदन करेंगे और हमको चर्चा करने का मौका देंगे ?

Shri Asoka Mehta: If there is any change in policy before that, I shall be happy to make a statement and give every opportunity to hon. Members to discuss it.

Revision of Lists of Scheduled Castes and Scheduled Tribes

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- *1561. **Shri Dhuleshwar Meena:**
Shri Vishwa Nath Pandey:
Shri Ramanchandra Ulaka:
Shri Heerji Bhai:
Shri K. Pradhani:
Shri Deorao Patil:
Shri K. P. Singh Deo:
Shri D. N. Deb:
Shri Siddayya:
Shri M. L. Sondhi:

Will the Minister of Social Welfare be pleased to refer to the reply given to Unstarred Question No. 455 on the 25th May, 1967 and state:

(a) whether Government have since finalised the revision of the lists of Scheduled Castes and Scheduled Tribes; and

(b) if so, the result thereof?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) and (b). Government hope to introduce a bill on the subject in the near future.

Shri Dhuleshwar Meena: While the Ministry was consulting MPs state-wise, many of them suggested the

scheduling and de-scheduling of castes and tribes. To what extent have these suggestions been accepted, particularly regarding Rajasthan?

Shri Asoka Mehta: I would like the hon. Member to wait till the Bill is introduced. He will then have very little cause for complaint.

Shri Dhuleshwar Meena: It was strongly urged by members that there is a synonym in this respect, namely, 'Mina' and 'Meena'. May I know which word Government have accepted?

Shri Asoka Mehta: It is difficult for me to give a reply. I would like the hon. Member to wait till the Bill is introduced. If he has any suggestions, he can move an amendment and I assure him Government will give the most sympathetic consideration to any amendments moved.

An hon. Member: What is the meaning of 'in the near future'?

श्री देवराज पाटिल : यह सवाल भारत के कोटि कोटि आदिवासीयों का सवाल है। सूची में संशोधन करने का अधिकार संसद का है। मैं मंत्री महोदय से जानना चाहता हूँ कि सूची में संशोधन करने वाला विधेयक जो तीन साल से पड़ा हुआ है और जिसके बारे में तीन साल से प्रामाण्य करते हुए वह आ रहे हैं, क्या इस सत्र में पेश कर दिया जाएगा या नहीं किया जाएगा ?

Shri Asoka Mehta: I am not in a position to give a categorical answer because we have to consult a number of Ministries as also the Election Commission because any change in the scheduled castes and scheduled tribes has a corresponding implication in the delimitation of constituencies. Until all these things are cleared up, it is not possible for me to introduce the Bill here. Therefore, I am doing everything possible to see that the Bill is introduced this session,

but it is not possible to give a categorical answer.

Shri Siddayya: May I know whether the list of scheduled castes and scheduled tribes in Goa, Daman and Diu has been finalised? If not, what are the specific difficulties in the way of Government doing it?

Shri Asoka Mehta: That matter is being considered in consultation with the Ministry of Home Affairs.

Shri M. L. Sondhi: The hon. Minister prides himself with a penchant for facts and figures, but with all the statistics at his disposal, he is unable to decide a simple criterion for including those who deserve or excluding those who do not deserve. May I ask why he is consistently ignoring expert opinion on this question? I quote from an article entitled "New Deal for Tribal India" where it is mentioned that two Russian anthropologists came to India, and after a study of the socio-economic development, have protested....

Mr. Speaker: This is Question Hour. You can participate in the debate.

Shri M. L. Sondhi: What I mean is that there is expert opinion on the subject, it does not require procrastination. My question is: will he give us an assurance that without waiting for a completion of all this, he will take a simple decision on the basis or criterion of including certain tribes which are deserving and excluding those which are not deserving, so that Government money can be saved and properly utilised?

Shri Asoka Mehta: I do not know what kind of assurance the hon. member wants. If he wants that the Bill be introduced, I have pointed out that until I get clearance from all the parties concerned, I cannot introduce the Bill. As far as accepting certain criteria is concerned, this matter has been gone into very thoroughly with all the State Governments, with the

Members of Parliament concerned, and on the basis of that, certain decisions have been taken. When the Bill comes up, the hon. member is free to make his observations, and, as I said, the Government will always consider very sympathetically any suggestions that are made in the course of the debate also.

SHORT NOTICE QUESTION

Compulsory Sterilization

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41. **Shri Kanwar Lal Gupta:**
Shri Raghuvir Singh Shastri:
Shri Ram Kishan:
Shri D. C. Sharma:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that Government propose to bring legislation for compulsory sterilisation;

(b) if so, whether Government have consulted State Governments about this legislation;

(c) if so, the reaction of State Governments thereto;

(d) whether Government also propose to consult the public on this issue; and

(e) if not, the reasons therefor?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) The Government of Maharashtra have recommended to the Government of India to take legal and constitutional steps to make sterilization, vasectomy or tubectomy, compulsory in the case of all citizens who have three or more children. This recommendation is under examination and consideration and no decision thereon has yet been arrived at.

(b) to (d). The question of consulting the State Governments and the public will be considered after the examination of the issue has been completed.

(e) Does not arise.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, अगर कानून के द्वारा जबरदस्ती स्टैरलाइजेशन किया गया, तो यह फंडामेंटल राइट्स के खिलाफ होगा (व्यवधान) और इस से देश में बराबत की भाग भी फेल सकती है। मैं यह जानना चाहता हूँ कि क्या सरकार ने इस बारे में एटार्नी-जेनेरल से भी राय ले ली है कि इसकी कानूनी पोजीशन क्या है। क्या मंत्री महोदय ने इस बात पर भी विचार किया है कि इस योजना को कैसे एनफोर्स किया जायेगा, इस के एनफोर्समेंट पर कितना खर्च होगा और इसके लिए कितनी मशीनरी की आवश्यकता होगी ?

Shri B. S. Murthy: In my reply I have already stated that the recommendation emanated from the Maharashtra government and the central government bound to consider any suggestion that is forwarded by the state government. This matter is now being examined by the Law Ministry.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, मेरे सवाल का जवाब नहीं दिया गया है। मैंने पूछा है कि क्या सरकार ने इस बात पर विचार किया है कि इस योजना को एनफोर्स करने पर कितना खर्च होगा और इसके लिए कितनी मशीनरी की जरूरत होगी।

Shri B. S. Murthy: Before we go into those issues, we must first of all find out whether we can legally enforce a measure like that. Once the legal department says that we can, then we can think of other steps; later on we may have to consult the other agencies.

श्री कंबर लाल गुप्त : कोई भी सिर-फिरा आदमी कोई भी एक्सड सजेस्न दे दे, क्या सरकार ऐसी हर एक सजेस्न पर सीरियसली विचार करती है ?

Shrimati Lakshmi Kanthamma: The word 'madcap' is unparliamentary.